

A new self-financing registration scheme is also proposed to be announced shortly.

[English]

**Labour Cases Awaiting Adjudication
in the Country**

3896. SHRI BRAJMOHAN MOHANTY:
Will the Ministry of LABOUR be pleased to state :

(a) the total number of labour disputes awaiting adjudication in the country on 31 March, 1985;

(b) whether any steps have been taken to expedite the process of disposal of the disputes; if so, details thereof;

(c) what are the main reasons of growing labour unrest and loss of mandays; and

(d) whether Government are considering to improve the conciliatory machinery to be more effective and if so, steps taken in this direction ?

THE MINISTER OF STATE OF THE
MINISTRY OF LABOUR (SHRI T. AN-
JIAH). (a) The information is being collected and will be laid on the table of the House.

(b) Through the Industrial Disputes (Amendment) Act, 1982 a new sub-section 10(2A) has been introduced so that in respect of Industrial Disputes in connection with individual workman awards are given within a period of three months. Section 15 of the Act has been amended so that Government can specify a period in the order referring Industrial Dispute to Tribunals for submission of awards. Also an amendment has been carried out to Section 33(C) of the Act. As a result applications under section 33 C(2) have to be decided by the Labour Court within a period not exceeding three months. If any extension is to be granted the Presiding Officer of the Labour Court has to give reasons which have to be recorded in writing. Section 33 of the Industrial Disputes Act has been amended so as to ensure that the orders and applications under Section 33(5) of the Act are also delivered within a period of three months from the date of receipt of such applications. Further, the Industrial Disputes

Rules have been amended to lay down a time frame for disposal of cases by the Labour Courts, Tribunals or National Tribunals.

(c) Industrial disputes have generally taken place due to disputes over wages and allowances, bonus, personnel and retrenchment, leave and hours of work and indiscipline and violence. However, number of industrial disputes declined from 2,431 in 1983 to 1,884 in 1984 and number of mandays lost from 34.48 million in 1983 to 30.82 million in 1984 in the country.

(d) The following steps have been taken to improve the conciliatory machinery to be more effective :

- (i) Besides Chief Labour Commissioner (Central), Joint Chief Labour Commissioner, Deputy Chief Labour Commissioners (Central), Regional Labour Commissioner (C), Assistant Labour Commissioner (C) and certain Labour Enforcement Officers(C) have been vested with conciliation powers. After 1.3.1980, four additional posts of Regional Labour Commissioners (C) and 18 additional posts of Assistant Labour Commissioners (C) have been created;
- (ii) 34 Conciliation Officers have been deputed for training to National Labour Institute from 15.7.76 till date and 36 Conciliation Officers have been imparted in-service training in Chief Labour Commissioner's Office during January, 1981 to November, 1983; and
- (iii) Telex machines have been installed in offices of all Regional Labour Commissioners (C).

Amount Paid to the Director and Producer of 'Ham Log'

3897. SHRI RAM BHAGAT PASWAN
Will the Minister of INFORMATION AND
BROADCASTING be pleased to state :

(a) the total amount paid to the Producer and director of Hindi serial "Ham Log" for telecasting it over the television;